IN THE CENTRL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI.



Regn. No.

Date of decision 22.5.92

- 1. OA 1068/89 Rinder Singh
- 2. OA 1067/89 Rajender Prshad
- 3. OA 1069/89 Ram Sharm
- 4. OA 1184389 Shehjad Khan

Appli cants

Shri Shyam Babu

Counsel for the applicants

Lt. Governor, Delhi Admn

Respondents

Mrs. Avnish Ahlawat

Counsel for the respondents

CORAM

The Hon'ble Mr. Justice Ram Pal Singh, Vice-Chairman(J). The Hon'ble Mr. I.P. Gupta, Member (A).

- 1. Whether Reporters of local papers may be allowed to see the judgment?
- 2. To be referred to the Reporter or not?
- 3. Whether their Lordships wish to see the fair copy of the judgment?
- 4. Whether it needs to be circulated to other Benches of the Tribunal?

(Judgment of the Bench delivered by Hon'ble Shri I.P. Gupt, Member (A).)

<u>J U D G M E N T</u>

These four OAs are being dealt with together as they are similar in nature.

The applicants in the OAs were appointed as members of Delhi Police Force between 1968 and 1974. They were proas Head Constables (Assistant Wireless Oertor) (in short Ho between 1973 and 1979 after passing AWO test. ુd in the BRT examination and passed Grade III BRT exam een 1979 and 1982. They were promoted as ASI (RT) asis on different dates between October 1982 and Nov. 1983. The promotion order mentioned that "with the prior approval of the Commissioner



of Police, Delhi, the applicants who had passed Basic Radio Technicians Course are promoted to the rank of Radio Technicians (ASI) on purely temporary and ad hoc basis under Rule 19(1) of the Delhis Police (Promotion and Confirmation) Rules, 1980. They shall not be entitled to claim any right for regular appointment or seniority or for appointment to such or any equivalent post and shall be liable for reversion any time. On promotion, they are allocated to Communication Unit." The applicants also passed Grade II examination of Radio Technicians but while applicants in OAs 1067 and 2069 had passed Gr. Il exam. prior to ad hoc promotion as ASI (RT), appliwing, nomely, cants in OAs 1068 and 1184 passed later in May 1985 and April 1990 services from respectively. Applicants in OAs 1067, 1068 and 2069 have since passed Gr. I BRT examination also. The applicant in OA 2069 was bdoM lad series on 25.3.88 as HC (AWO) and promoted as AS (WO) doto lotted at on **25.3.88 itself.** The co tentions of the learned counsel for the applicants

he is still continuing and his services have Seen treated/

be to the vs. U.O.I. rules for the post of RT) provided vs. U.O.I. oq satt tant i be filled by promotion falling which by direct recruitment. In case of recruitment by promotion or transfer, the grades from which promotion or transfer lear dia it is not our seed as instantoodes at is to be made are "personnel of Delhi Police/Delhi Armed scisbec for appointment ačeji uz a perkan tegik 2 Sustr a person may Police, upto the rank of Sub. Inspector (inclusive) possessing Hat to second full the gualifications prescribed for direct recruitment and s baye been allowed 15 to 20 years, with of fit. Le ectrician, fitter engine, etc. etc. with 3 years ercairly: ungist to hold ametr such posts and service in the grade and after having passed BRT course icus or regred as Selvase al paru-se endowed with the conducted by the Directorate of Coordination and Police.

the qualifictions as of direct recruits.

tife petitioner has not ars yet the service granicus; - comeng nin extended agreement neur Lordships in ale necause the services to be satisfactory au to the said post fur being never reverter

void dulest, resolus."

vs. U.O.L. & Ors. (1986)

(ii) The ad hoc appintment was not fortuitous or stop gap, it has continued for 9 long years and is still continuing under the interim orders to ed by the Tribunal

Wireless. The claim of the applicants is that they fulfil

(iii) A' r' appointment and nec basis of the applicants were prior to 31.7.80 when the new recruitment rules came into force (! elhi Police Rules were promulgated in December, 1980, but Recruitment Rules of ASI (RT) were not substituted prior to 31.7.86.)

of Police, Delai, and appropriat who had pessed Bests Francis

elitas Connec ein geografied in die fank of Madea Teamidian 🐾

(iv) They have no experience of operational side and after to an indicate the state of the state

coperational side to the technical side, it should be presumed that their appointment as ASI on the other wing, namely, some even copy and the technical wing was by transfer of their services from the even copy and the copy an

(vi) There has been discrimination in the sense that Mohd.

Yaseem who was similarly placed was allowed to officiate

as AS (Radio Technician) with effect from 2.2.80 and streetique and not is still continuing and his services have been treated/

behiver (TH) PA to tack vist and relate mental to a second to the first mental to a second (I) was quoted. Para 14 says, notioner of the alia, notioner of the alia, and the second to t

But, we nowever, make it clear that it is not our ew that henever a person is appointed in a post without following the Rules prescribed for appointment to hat yost, he should be treated as a person regularly appointed to that post. Such a person may be reverted from that post. But in a case of the kind before us where persons have been allowed to think posts for 15 to 20 years with due deliberation it would be certainly unjust to hold that they have no sort of claim to such posts and ecould be reverted unceremoniously or treated as persons not belonging to the Service at all, particularly that they have the Government is endowed with the power to relax the Rules to avoid unjust results."

In the case of Upendra Nath Oiha vs. U.O.I. & Ors. (1986

N ∪ 117. 30%

(3) S.L.J. (CAT) p. 358) it was observed:

"7Though in the present case the petitioner has not seven in the present case the petitioner has not seven in the service of the higher post undoubtedly brings him within the principles laid down by Their Lordships in the since all the higher the specially because the services of the petitioner was found to be satisfactory and he was found to be suitable to the said post far less to speak of the petitioner being never reverted from the higher post."

TO THE MEN HER OF AST (RT) WORE

(N)

of Miss Anita Bose vs. Union of India & Ors.

The plea of ineligibility in order - No, not after many years of her working. (Paras 4 and 6)"

notioning to (iii) a.vi as it has been observed therein that:

"Even if the acts of the parent department were in violation of the said Rule, they cannot go back on these acts after so many years and after allowing the applicant to continue in the promoted post for more than three years. To allow the Deptt. to go back on their own orders and acts in this manner will be against the principles of natural justice and equity and fair-play."

to (see it is entired of Lie case of A.N. Jha vs. U.O.I. & Ors. (1987 (1) SLJ start of the contract of the con

enember of the series of the s

Here the the services also the special section of the dates they serviced the services are the services.

ent mort and \$1 to by a learnest recounsed for the respondents contended that in the mort and \$1 to be the series of the employees, as regards improving to the employees, as regards improving the more and the series of the employees, as regards improving the more and the more described provided to the employees, as regards improving the provided to the recruit of the employees, as regards improving the more about the more the work. According to the recruit of the end of the employees, as regards improving the more and the more the work. According to the recruit of the end of the provided that the series of the feeder and the more than the feeder and the more than the feeder of the more than and the more than the feeder of the more than and the more than the feeder of the more than and the more than the feeder of the

cadre of Fitter Electrician IIC, Fitter Engine HC and

: 5

(5)

DCPW, MHA, New Delhi or from amongst confirmed Fitter

Battery HC, FitterEngine HC and Fitter Electrician HC

Battery HC, FitterEngine HC and Fitter Electrician HC

Section of the solution with 3 years service in the Grade and having passed BRT

comord in reserve of the course conducted by the DCPW, MHA, New Delhi, and representation of the regular promotion to the rank of Radio Techn.

(ABI/SI). The state of the state of the state of the rank of Radio Techn.

The feeder posts as per rules 17.B (iii) for promotion enew that the continued to the rank of Wireless Operator (ASI/SI) are from amongst guivelia and the confirmed Head Constables. Asset. Wireless Operator/TPOs of the trank of with 5 years service in the Grade who have passed Grade-uns action in straight to the proficiency test for wireless operators conducted/approved by the Directorate of Coordination (Police Wireless) or from confirmed Telephone Exchange operators with 5 years service in the grade and having passed Grade-III and thereselves to the proficiency test of Wireless Operator Course between to the angeliance of the grade and having passed Grade-III and thereselves to the angeliance and after Grade-III proficiency test of Wireless Operator Course

conducted/approved by the DCPW; they are eligible for accives tient too be the promotion wood the stranks of ASId (WO) failing which from year sets ent mon) to atmongstw confirmed Head Constables (AWO/TOPS) and Telebermund one sized and phone Exchanges Operators diving presed of defection entire of the most has better to conducted by the description of the most has been been as the conducted by the description of the conducted by the set of the most has greater than the condition that they shall pass and we shall a set of the conducted by DCPW,

individual can have the period of 3 years from the ni horsesque bad temperature date of promotion therefore they (hall be reverted to their of beau mentions of experimental e

Body of Fludence Educations and Compact and Property and American

(H)

which has been made clear in the promotion orders.

The position that emerges is that

And the state of the promotion and fulfilled all the state of the promotion of the prevailing Recruitment Rules.

Though they belonged to operational side, the respondents of the state of the promoted them on technical side on ad hoc basis. The promoted them on technical side on ad hoc basis. The state of the applicants contended that none of the promoted side were eligible. This was no specifically on the technical side were eligible. This was no specifically controlled by the respondents. In fact, it appears that the promotion of the promot

set not consult of their promotion channel was on the operational side their promotion channel was on the operational side are promotion was not by a regular D.P.C.

The promotion was not by a regular D.P.C. and (b) the promotion was not by a regular D.P.C.

Solve the promotion was not by a regular D.P.C.

As regards (a), it may be mentioned that the Recruitment As regards (a), it may be mentioned that the Recruitment were made, entitled the qualitation of the promotion of promotion. The applicants fulfilled the qualitation of promotion and the promotion of promotion of promotion, the claims of survice the promotion of the promotion was not by prescribed DPC, though the promotion was not by prescribed DPC, though the promotion was not promotion of the pro

the applicants fulfilled all eligibility conditions, the restance the applicants fulfilled all eligibility conditions, the restance that because and take the plea that DPC was not held. It is blinds 8001 AO has true that only ad hoc appointment, which is not de hors

DPC for 9 years or so and denying the benefit to the



applicants will be against the principles of natural justice.

Further, the learned counsel for the applicants quoted as we made of natural justice.

Mohdan Yaseen and Krishnanand who were notification of the promoted as ASI (RT) w.e.f. 22.80 though they too were

18 1

fii) As far as applicants in OA 1068 and 1184 are concern-

ed, they did not fulfil the eligibility condition. Further,

if there was a qualified hand on that date in the feeder search beauty has sold has sold with AO in simplified hand on that date in the feeder category, he is entitled to be considered in preference and the belieful has not many bod he wast of torus in

to his unqualified senior. In their cases also their ad

hoc promotion was without consideration by D.P.C. The

learned counsel for the applicants quoted the cases of only size on the cases of th

Lachman Singh, Fatch Singh and Rajendra Singh who were

appointed as ASI (RT), though they had not passed Grade villabilitized on as a staff seld program of a labelitized on the staff seld program of the staff of the

II examination. He cited the order dated 19.1.90 in OA task the respondence of the representation of the respondence of the representation of the respondence of the respective of the respectiv

(.srO & .nmbA idled .sv .gent Chillar vs. Delhi Admn. & .ors.) 1988, 1988 (.sro & .sorted to in 1986, 1988

where it was observed that the contention of the applicant droads need even that or dread a gualification accounted by the content that Grade I Qualification accounted by the continue to

that Grade I qualification acquired by the applicant in

Armed Forces cannot exempt him from passing RT Grade

I/Grade II Test of DCPW. The learned counsel for the spin inclination inclination of the respondents said that the aforesaid three officials were said that the aforesaid three officials were

recruited as Direct Recruits and they had served in Armed of the Recruit mentioned that the Kecruit mentioned in Armed

Forces and according to Directory of Equation, the quali-

fication they had in Army was treated as equivalent to learnested each and problem is a summaring vine for the case of Parameter.

Grade II. The counsel added that the case of Paramjeet bedingery anothernineup and grassesson TACLection intellect to payment of proficiency lisup and beildful areabiling and themselves to be to be a supplied to payment of proficiency and beildful areabiling and themselves to be to be a supplied to payment of proficiency and the supplied to be a supplied to be

pay of Rs. 20 and Rs. 40/- p.m. on passing Grade II and self- estimated to a self- estimated

Grade I proficiency tests. Therefore, the Tribunal had suitable making ad box promotors, the caims of suitable

end eighble persons were not taken into reckoning. Even

trades with civil trades is for the purpose of registration

with the employing agencies for suitable placement.

2789v (2) 2189v 7 1181 h the consepctus of the foresaid facts, arguments and a bird ton analysis in these particular Oas, we direct that:-

(1) The applicants in OA, 1067 and OA 1069 should be regularised as ASI (RT) from the dates of their ad hoc

DPC for a few a few as the second demand that are a market

promotion, if on that date none else in the feeder posts had the prescribed qualifications, according to Recruitment lo Hered with a sea The request for asserting the Rules then prevailing. (3) There is no denying the fact tht the applicants were then eligible in the feeder posts. tabash side in vrogation is to no mulain rol abbroid at a selest (2) If others with the precribed qualifications were available posts would be an encroachment in the domain of the Logis on those dates in the feeder posts, a DPC should consider isture or the Executive them along with others eligible as if the DPC was sitting estreplique pdf roll lessuco pentred and to notinedness (d) (a) on those dates (dates of ad hoc promotion of applicants or reference as beyong ed or one repeablings and itself as ASI (RT)) and the DPC should draw up a panel and regularisation be done according to panel from appropriate /considering the daims of the dates. saving this direction we give since ad hoc appointment without all eligible and suitable (3) The applicant in OA No. 1068 should be similarly consipersons ought not be reckoned for seignity in promotioal cadre Committee vs. dered for regularisation, i.e. in the manner indicated at in QA Nos. 1067, 1069, 1068, and R.K. Kashyap (ATR 1989(1) (1) and (2) above but only from a date on or after the SC 314) and T.S. Gopi vs. Dy. Collector of Customs ablances of bearing are stabbacker edt date of passing Grade II examination, as this was a pre-& Ors. (ATR 1990 (1) the maripers indicated above. CAT 390). requisite for promotion, unless there has been any instance aAO mot ent stee where non-passing of Grade II examination was dispensed (1) nt snottoe ib en with steel cannot, however, i be held that such dispensation mot maniw yids reference made when a candidate was appointed as Direct Recruit and had qualifications similar to those in the Recruitment Rules according to Directory of Equation of Service Trades with Civil Trades in case of ex-servicemen. (RAM PAL SINGH) has been a dispensation otherwise too the applicant in (1) MAMELAND-HOLV OA 1068 should be considered from the date of ad hoc promotion in the manner indicated at (1) and (2) above. The claim of the applicant OA No. 1184 is bereft (4)merit since he did not have the eligibility condition till 1990 and by then the new Recruitment Rules had come into force under which he was not eligible. however, any relaxation in regard to Grade I examination was given to anyone other than that/virtue of Directory

of Equation to a direct recruit, the applicant's case may

be considered for similar relaxation for purposes of regu-

larisation from the date of ad hoc promotion in the manner

as at (1) and (2) above.

promote at the continue calculation either the feeter posts

had the presences qualifications, according to Reconstiness

(5) The request for amending the rules is the bereft of gritikszena i នេះគេជា derring the fact merit, since any direction for amendment of Recruitment assort to be stated as a second state.

Rules to provide for inclusion of a category in the feeder others with the preofine of all floations were available posts would be an encroachment in the domain of the Legis-

lature or the Executive. them along with arboy calable a t the DPC was string

(6) The contention of the learned counsel for the applicants

these dates plates of an injerpromotion of applicants

that the applicants are to be treated as on transfer to and the DIC should draw up a panel and the post of ASI (RT) has also no justification, more so enabled must be set of grip topos and be according to the strenger.

when the applicants have themselves referred to the term Il eligible and suitable

'promotion' in their applications. ersons ought put be (3) The applicant in OA No. 1068 abox - samparly consiechaned for seighty (7) The orders rejecting the representation of the applicants isolomore edit of early an indicated and beauty in OA Nos. 1067, 1069, 1068 and 1184 ere and short a day of the the steer th the respondence of passing Grade R examination, as this was a prethe manners indicated above. AT 3800. require for promotion linkes there has been appr instance

besnequib saw notransition the aforesaid directions, and orders, the four OAs

nouses equip forms and with no order as to costs in The directions in (1),

times too it. 3) and (4) should be carried out early, preferably within four and had qualifications similar to those in the begruit ment

Kules according to Threctory of Edward of Sorwes Trades

with Civil Trades in case of ex-servicemen. f there

insolings and our engine 22 122 que s ased and (RAM PAL SINGH) MEMBER (A) DOTE LOS BURGO ed Siroda 8001 AO VICE-CHAIRMAN (J)

evode (a) ban (III is beindbet reason with it aditories (4) The cistin of the applicant OATEN 1984 is bereft of merit since no did not have the engibility condition all 1947 and by they the new Recruitment Pulos had THE PROPERTY OF THE PROPERTY O THE PROPERTY OF THE PROPERTY O her the tricing of the cerory Toursip To die labbicentissegase may inger to search and the leader the conservation

roman et a masardi

1940 de 18 bras (11 15 34